

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 206**  
**IB-412/ND/2022**

**IN THE MATTER OF:**

**Karur Vysya Bank** ... **Applicant/Petitioner**

**Versus**

**Mr. Ashok Mittal** ... **Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 01.12.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Vijay Kumar Adv

**For the RP** : Mr. Kushal Bansal, Adv for Mr. Suresh Jindal,  
RP

**ORDER**

Ld. Counsel for the RP submits that the Mr. Suresh Jindal RP in this matter did not receive the E-mail from the Court Master. The Court Master is directed to check E-mail record and place before this Bench the record of the E-mail sent and indicate whether it got bounced back.

Further, the Ld. Counsel for the RP submits that RP has been suffering from the vision problem and he is unable to take up the assignment, for which he has moved an application on 29.11.2022.

RP is directed to be present in person. Notice be also issued to the IBBI to be present on the next date.

List the matter for physical hearing on 05.12.2022.



**(L.N. GUPTA)**  
**MEMBER (T)**



**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (J)**